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O.A. No. 301 of 2011

B.S.Saiyan & Ors.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 13.05.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.C.Mishra, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

Since this is a dispute centers round the claim regarding Postal Life Insurance, in my considered view this original application ~~the~~ applicant is not maintainable within the scope and meaning ^{of} of Administrative Tribunals Act, 1985. When pointed out, Sri Mishra craves leave of this Tribunal to withdraw this O.A. with liberty to file an Original Application laying the claim under the aegis of AT Act, 1985.

Having regard to the above, this O.A. is dismissed as withdrawn granting liberty to the applicant to file a better O.A. laying the claim as indicated above.


MEMBER (Judl.)